15(31)2020/FoSCoS/RCD/FSSAIpt9

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi – 110002

Food Safety Compliance System (FoSCoS) - https://foscos.fssai.gov.in

Dated, the 02 May, 2022

Subject: Revised SOP for Mandatory Modification of old Licenses granted from FLRS portal – reg.

This is in continuation of FSSAI order of even number dated 31st March 2022 [copy annexed].

- 2. FBOs who have already applied for modification of license before expiry date can now file renewal of their license simultaneously [without waiting for the approval of modification application by the authority].
- 3. In case, an FBO has filed the application for modification of license and subsequently, license has expired, FBO can file the renewal of its license even after the expiry date as per the terms and conditions laid down in the FSSAI Order number 15(31)2020/FoSCoS/RCD/FSSAIpt4 dated 29<sup>th</sup> October 2021 [copy annexed].
- 4. The renewal of license is allowed only for a period of one year.
- 5. This issues with the approval of the Competent Authority.

Enclosure: As stated above

(Inoshi Sharma)

Executive Director (CS)

Email: ed-office@fssai.gov.in

To -

- 1. All Food Business Operators, Associations, Food Safety Mitra and other Stakeholders
- 2. Commissioner of Food Safety of all States/UTs and Directors of all Regional Offices, FSSAI
- 3. CTO, FSSAI for uploading on website

## Copy for information to -

- 1. All Divisional Heads of FSSAI
- 2. PPS to Chairperson, FSSAI
- 3. PS to CEO, FSSAI

15(31)2020/FoSCoS/RCD/FSSAIpt9

Food Safety and Standards Authority of India

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(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi – 110002 Food Safety Compliance System (FoSCoS) – https://foscos.fssai.gov.in

Dated, the 31st March, 2022

Subject: SOP for Mandatory Modification of old methodology License (initially granted from FLRS portal) or migration of State License for Manufacturing of Nutraceuticals and related products wef 01.04.2022 – reg.

FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 28th May 2020 upon launch of FoSCoS portal, issued directions for the existing manufacturers to modify their license granted earlier through FLRS. The time period for mandatory modification [without fee] was allowed till 31.10.2021 i.e. upto one year from the pan-India launch of FoSCoS on 01.11.2020. Further, mandatory modification with fee of Rs. 1000 was allowed till 31.03.2022 vide order of even number dated 27th December 2021 [copy enclosed].

- 2. Similarly, FSSAl vide order number 15(31)2020/FoSCoS/RCD/FSSAl dated 16<sup>th</sup> September 2021 issued directions for State Licensed Manufacturers of Nutraceuticals and other related products to mandatorily migrate to Central License category by 31.12.2021. Further, mandatory migration by such State Licensed Manufacturers was extended till 31.03.2022 vide order of even number dated 27<sup>th</sup> December 2021 [copy enclosed].
- 3. As the last date for the mandatory modification/migration of the old methodology licenses will be over on 31.03.2022, such Food Business Operators [FBOs] will not be allowed to file renewal of FLRS licenses wef 01.04.2022. If an FBO wants to renew their existing license w.e.f 01.04.2022, he/she has to follow below Standard Operating Procedure [SOP]:
  - a. Only if the validity of license is remaining, FBOs can get their old methodology license [initially granted from FLRS portal] modified to Standardised Product Selection methodology of FoSCoS or can migrate from State License for Manufcturing of Nutraceuticals and other related products to Central License by way of modification within the validity period of license.

b. Only FBOs who have modified their license as per point (a) above, will be allowed to file application for renewal of their license on FoSCoS.

4. This issues with the approval of the Competent Authority.

Enclosure: As stated above

(Inoshi Sharma) Executive Director (CS) Email: ed-office@fssai.gov.in

To -

- 1. All Food Business Operators, Associations, Food Safety Mitra and other Stakeholders
- Commissioner of Food Safety of all States/UTs and Directors of all Regional Offices, FSSAI
- 3. CTO, FSSAI for uploading on website

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- 3. PS to CEO, FSSAI

File No: 15(31)2020/FoSCoS/RCD/FSSAIpt4

Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110002

Food Safety Compliance System (FoSCoS) - https://foscos.fssai.gov.in

Dated, the 27 October, 2021

## ORDER

Subject: Implementation of policy to enable renewing the FSSAI License/Registration after the expiry date—reg

Clause 2.1.7 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011 states that FBOs shall apply for renewal of license as early as 30 days prior to the expiry date mentioned in the license. In case, renewal of license is not filed till 30 days prior to the expiry date, a late fee of Rs. 100 per day to be paid by FBO along with the renewal fee. [This late fee is not applicable in case of Registration]. The window for filing renewal application opens for Food Businesses as early as 180 days prior to expiry date. Till now, once the license/registration expired, there was no provision for filing the renewal of FSSAI License or Registration. Such FBOs are required to apply for fresh License/Registration, in case they want to restart the business.

- 2. Due to prevailing CoVID pandemic in the country, the instances have increased where FBOs have been failed to renew their License/Registration in the provided time. They were required to obtain fresh License/Registration to continue their food business. This resulted in redoing the complete procedure for obtaining license/registration, circulating the new license/registration number across all trading food businesses, loss of pre-packaged printing material etc. To facilitate the food businesses to continue with same license number even after expiry date, it has been decided with the approval of Food Authority to enable Food Business Operator to renew the FSSAI License/Registration even after expiry date with following penalties:
  - a. Three times of the existing annual license/registration fee in the period 1<sup>st</sup> day to 90<sup>th</sup> day from the original expiry date.
  - b. Additional two times of the existing annual license/registration fee (i.e. total 5 times) in the period 91<sup>st</sup> day to 180<sup>th</sup> day from the original expiry date.
- 4. This provision of filing renewal application after the expiry date shall be subjected to online submission of due Annual Returns through FoSCoS by the licensed food manufacturer or importer.
- No renewal shall be allowed after 180<sup>th</sup> day from the original expiry date.
- 6. FBOs shall not be allowed to conduct any food business in the period from original expiry date till the issuance of renewed license. Any food business conducted in such period will be subject to the penalties and punishment as per Section 63 of FSS Act, 2006.

- 7. Fresh validity date will be generated on the grant of renewed License/Registration.
- 8. The policy shall be valid till the date of implementation/ operationalization of FSS (Licensing and Registration of Food Businesses) Amendment Regulations, 2021, as notified by the Food Authority.
- 9. This policy shall commence with immediate effect, i.e. FBOs whose license/registration has expired within last 180 days from the date of issuance of this order, can avail the policy and apply for renewal of License/Registration through Food Safety Compliance System, FoSCoS [https://foscos.fssai.gov.in].
- 10. This issues with the approval of Competent Authority.

(Inoshi Sharma)
Executive Director (CS)
Email: ed-office@fssai.gov.in

To-

- 1. All Food Business Operators, Industry Associations, Food Safety Mitra
- 2. Commissioners of Food Safety of all States/UTs
- 3. Directors, all Regional Offices of FSSAI
- 4. CITO for uploading on the website

## Copy for information to -

- 1. PS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. Head (RCD)